

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20370 of 2017

[Arising out of Order-in-Appeal No. 1816/2016 dated 29/12/2016 passed
by the Commissioner of Service Tax, Bangalore-I (Appeals)]

Add Technology India Ltd.

125/1-18, 4th Floor, G.K Arcade,
T. Mariappa Road, 1st Block, Jayanagar,
Bangalore – 560 011
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax
Bangalore-I**

Post Box No. 5400, C.R Buildings,
Bangalore – 560 001
Karnataka

Respondent(s)

Appearance:

Mr. Akbar Basha, CA
Hiregange & Associates
#1010, 1st floor (Above Corp. Bank)
26th Main, 4th T Block, Jayanagar,
Bangalore – 560 041
Karnataka

For the Appellant

Mr. Nagendrababu Byahatti, Supdt. (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20648 / 2020

Date of Hearing: 21/09/2020

Date of Decision: 21/09/2020

Per : Bench

Learned CA for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **21/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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